

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A No. 16/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. Sarswati Commercial (India) Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

CSA No. 16/ 230-232/NCLT/MB/MAH/2017

This Scheme being an arrangement of meeting in between
Company and Share Holders, which is proposed to be held in
accordance with Section 231(1)(b), this Bench hereby directs to issue
notice as specified under Section 230(3) of the Companies Act, 2013.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 03.02.2017.